

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 224/MP/2017**

Subject : Petition under Section 79 (1) (d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, seeking relaxation in the O&M Norms.

Date of Hearing : 22.2.2018

Coram : Shri P. K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : North East Transmission Company Limited

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri M.G. Ramachandran, Advocate, NETCL  
Ms. Ranjitha Ramachandran, Advocate, NETCL  
Ms. Poorva Saigal, Advocate, NETCL  
Ms. Anushree Bardhan, Advocate, NETCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed seeking relaxation in the O&M norms specified under Regulation 29 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. Learned counsel requested the Commission to admit the petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notices to the respondents.

3. The Commission directed the Petitioner to serve copy of the petition on the Respondents, immediately, if not served already. The Commission directed the Respondents to file their replies by 23.3.2018 with an advance copy of the Petitioner, who may file its rejoinder, if any, by 11.4.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 19.4.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**